

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.202- IA 362 of 2020
ITEM No. 203- IA 388 of 2020
ITEM No. 204- IA 778 of 2020
ITEM No. 205- IA 779 of 2020
ITEM No. 206- IA/73(AHM) 2021
ITEM No. 207- IA/122(AHM) 2022
ITEM No. 208- IA/724(AHM) 2022
ITEM No. 209- IA/835(AHM) 2022
ITEM No. 210- IA/929(AHM) 2022
ITEM No. 211- IA/1135(AHM) 2022
ITEM No. 212- IA/9(AHM) 2023
ITEM No. 213- IA/1105(AHM) 2023
ITEM No. 214- IA/1256(AHM) 2023
ITEM No. 215- IA- IA/1288(AHM) 2023
ITEM No. 216- IA/1327(AHM) 2023
In
CP(IB) 37 of 2017

Proceedings under Section 10 IBC

IN THE MATTER OF:

PSL Ltd

.....Applicant

V/s

Edelweiss Assets Reconstruction Co Ltd & Ors

.....Respondent

Order delivered on 21/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

: Mr. Amit Meharia, Advocate

: Mr. Abhinash Agarwal, Advocate (for IOCL)

For the Newly Appointed

Liquidator

: Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Advocate

For the Respondent

: Mr. Ravi Pahwa, Advocate for R-1

: Ms. Aishwarya Reddy, Adv.a/w. Ms. Laghima Jain, Adv.
For R-5

: Mr. Somdutta Bhattacharyya, Adv. Ms. Kirann Sharma, Adv.

: Mr. Mohit Dang, Adv. For R-16, Mr. Amit Meharia, Adv.

: Mr. Abinash Agarwal, Adv. Ms. Poonam Shekhawat, Adv.
for (R-6, IOCL)

: Mr. Manish Srivastava, Adv. Mr. Yash Srivastava, Adv.
for R-18

For the PGVCL

: Mr. Neeraj Vasu, Advocate

ORDER

It has been apprised by the counsels that now the matter before the Hon'ble NCLAT stands adjourned with stay. Hence, requested that this matter be adjourned beyond this said date.

Re-list all the matters on 22.03.2024.

-sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**